

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-286/ND/2020**

**IN THE MATTER OF:
Rajnikant Nanubhai Kapadi**

...PETITIONER

Vs.

M/s. Samtex Desinz Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 15.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

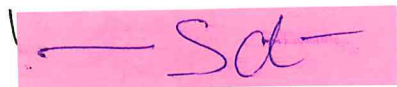
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational creditor :Mr. Deepak Agarwal, Mr. Sameer
Srivastava, Advocates.**

**For the Respondent/Corporate debtor :Mr. Aniruddha Deshmukh,
Advocate.**

ORDER

Heard the submissions made by the Learned Counsel for the operational creditor as well as Counsel for the corporate debtor. The Learned Counsel for the corporate debtor has submitted that though he has filed the reply, the same is subjected to scrutiny and prayed for grant of time in the matter. Ten days' time is granted. Matter is adjourned to **12.05.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**